

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A.23/97 with MA/153/97 in

O.A.NO. 733/93

T.A.NO.

DATE OF DECISION 9.4.1997

Union of India & Ors. Petitioner

Mr. A. S. Kothari Advocate for the Petitioner [s]

Versus

Shri R.K.Machwa & Ors. Respondent

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member(A)

The Hon'ble Mr. T.N.Bhat : Member(J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

1. Union of India
Through:
The General Manager,
Western Railway,
Churchgate, Bombay.
2. The Divisional Railway
Manager, DRM Office,
Western Railway, Rajkot.
3. The Divisional Personnel Officer,
Western Railway, D.R.M. Office,
Rajkot.

: Applicants
(Ori. Respondents)

(Advocate: Mr. A.S. Kothari)

Versus

1. Shri R.K. Kachwa
2. Shri Lalit Virendrakumar,
3. Shri Pawankumar Buddhanarayan,

Working as HD TTE under
Respondent No. 2

: Respondents
(Ori. Applicants)

(Decision by Circulation)

Date: 9.4.1997

ORDER

R.A. 23/97 with MA/153/97
in

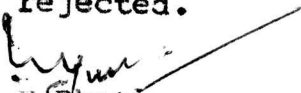
O.A. 733/93


Per: Hon'ble Mr. V. Radhakrishnan : Member(A)

A Review Application should be filed within
30 days from the date of judgment under Rule 17(1) of
the C.A.T. Procedure Rules. This Review Application
has been filed by the applicants (Ori. Respondents) after
a delay of nearly seven months for which there is no

justifiable explanation. Accordingly, M.A. for delay condonation stands rejected.

Since the M.A. is rejected, R.A. stands disposed of as rejected.


(T.N. Bhat)
Member (J)


(V. Radhakrishnan)
Member (A)

Office Report

ORDER

3.97

Notice on M.A. returnable on 20.06.1997.



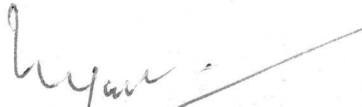
(V. Radhakrishnan)

Member (A)

npm

20.6.97

Heard Mr. A. S. Kothari, the learned counsel for the applicant. The judgment dated 13.12.95. has given direction to the respondents to implement the Supreme Court's judgment regarding reservation. As such we do not find any justification for the respondents to file further M.A. Accordingly, MA/433/97 stands rejected.

(T. N. Bhat)
Member (J)(V. Radhakrishnan)
Member (A)

aab

Office Report

ORDER

13.6.97

Notice on M.A. returnable on 20.06.1997.

(V.Radhakrishnan)
Member (A)

npm

20.6.97

Heard Mr.A.S.Kothari, the learned counsel for the applicant. The judgment dated 13.12.95. has given direction to the respondents to implement the Supreme Court's judgment regarding reservation. As such we do not find any justification for the respondents to file further M.A. Accordingly, MA/433/97 stands rejected.

(T.N.Bhat)
Member (J)

(V.Radhakrishnan)
Member (A)

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